

12.06 hrs.

**COMMITTEE ON ABSENCE OF  
MEMBERS FROM THE  
SITTINGS OF THE  
HOUSE**

[English]

**Minutes**

CH. RAM PRAKASH (Ambala) : Sir, I beg to lay on the Table Minutes (Hindi and English versions) of the sitting of the Committee on Absence of Members from the Sittings of the House held on the 26th November, 1987.

**COMMITTEE ON SUBORDINATE  
LEGISLATION**

[Translation]

**Sixteenth Report**

SHRI SHYAM LAL YADAV (Varanasi) : Sir, I beg to present the Sixteenth Report (Hindi and English versions) of the Committee on Subordinate Legislation.

12.6-1/2

**BUSINESS OF THE HOUSE**

[English]

**THE MINISTER OF STATE IN THE  
MINISTRY OF PARLIAMENTARY  
AFFAIRS (SHRIMATI SHEILA DIKSHIT) :**

With your permission, Sir, I rise to announce that Government Business in this House during the week commencing 7th December, 1987, will consist of :

(1) Consideration and passing of :

(a) The Finance (Amendment) Bill, 1987.

(b) The All India Council for Technical Education Bill, 1987, as passed by Rajya Sabha.

(2) Consideration of any item of Government Business carried over from today's Order Paper.

(3) Consideration and passing of the Administrative Tribunals (Amend-

ment) Bill, 1987, as passed by Rajya Sabha.

(4) Discussion on :

(a) 35th and 36th Reports of the Union Public Service Commission.

(b) National Water Policy.

(5) Consideration and passing of :

(a) The Illegal Migrants (Determination by Tribunals) Amendment Bill, 1987.

(b) The Indian Medical Council (Amendment) Bill, 1987 as passed by Rajya Sabha.

[Translation]

SHRI HARISH RAWAT (Almora) : I want the following to be included in the list of business for next week presented by the hon. Minister of Parliamentary Affairs.

Thousands of workers belonging to Food Corporation of India who have been working there for years together are still known as contract labourer. Despite clear instructions, FCI and the State Government are keen to continue this system. These workers have been struggling to do away this system. They have been demanding the status of Departmental employees to be accorded for them. Atrocities are being committed on these struggling labourers by many State Governments. In Gujarat, they have been arrested under Anti-Terrorist Act.

Therefore, measures to be taken to do away with contract system in the FCI should be discussed in the House.

SHRI KALI PRASAD PANDEY (Gopalganj) : Sir, the following may be included in the agenda for next week for discussion.

In the year 1973, under the special employment programmes launched by the Central Government, Bihar Government alone had recruited about 4000 cooperative managers in the Department of Cooperatives. After putting 15 years of services, now, it has been decided to terminate their services with effect from 1.10.87 vide Deptt. of Co-operative letter No. 8607, dt. 19.9.87 which is contrary to their hope that they will be made Government servant,

with pay scale, allowances and pensionary benefits as admissible to Government servants. As a result of this decision, they would be rendered unemployed, making their future bleak.

As these cooperative society managers were appointed under the programme launched by the Central Government, I would request Central Government to intervene in the matter and impress upon the State Governments to regularize their services with full benefits under the rules so that they could feel secure in their services as also the policy of the Government is adhered to.

[English]

SHRI SRIBALLAV PANIGRAHI (Deogarh) : The following matters may be included in the next week's business :

The following being the long standing genuine demands of the people of Western Orissa need to be fulfilled without further delay :

1. Running of an Express daily train between Sambalpur and Bhubaneswar via Raygada and Vijayanagar and to bring the Orissa portion of the Howrah-Bombay railway line under the jurisdiction of the new Sambalpur railway division with the control system set up at Jharsuguda.
2. The Utkal Express should simultaneously originate from Puri and Sambalpur to connect Jharsuguda and an Allahabad bogie should be attached to the Utkal Express at Jharsuguda.
3. The Kalinga Express should be revived to run as a super fast train.

SHRI AZIZ QURESHI (Satna) : The following matter may be included in the agenda for the next week.

1. Satna is the premier town of Rewa Division (Madhya Pradesh) and the largest Railway Station and business centre of the area. Thousands of tourists going to Khajuraho, Chitrakoot and Mahjar by train reach Satna and stay there. It was assured that a T.V. Relay Station shall start at Satna in 1986. Even, the late Prime

Minister Smt. Indira Gandhi, had also earlier announced the installation of a T.V. station at Satna, but places of lesser importance and much lower in population, business, trade and tourism have been linked up and some are going to be linked with T.V. relay stations, ignoring Satna. It is unfortunate that Satna is being ignored because of which there is great mass unrest among the people. In the light of the above facts, a T.V. Relay Station in Satna must be installed immediately.

2. Satna (Madhya Pradesh) has got an air field being maintained by the Government of India. Vayudoot Service to Satna should be started in view of passenger traffic, economic viability and other commercial principles. It is understood that efforts are being made to take Vayudoot Service to other places. People of Satna would be adversely affected if this is done. Vayudoot service to link Satna should immediately be started.

KUMARI MAMATA BANERJEE (Jadavpur) : The following matter may be included in the next week's business :

Industry is the back-bone of the country. At present we are passing through a very crucial time, specially from the industrial point of view. Government should set up a few more new industries in different parts of the country specially in backward areas and review the policy in respect of sick industrial units and take necessary steps for their rehabilitation by giving special package.

[Translation]

SHRI VIJOY KUMAR YADAV (Nalanda) : Mr. Deputy-Speaker, Sir, I request that the following matters may be included in agenda for next week for discussion under item No. 9 :

1. As a result of non-revision of wages of Bidi workers all over India including the State of Bihar, the condition of Bidi workers has become miserable. So on national scale, the wages of workers be fixed at the rate of Rs. 20 per thousand.
2. Floods have caused heavy damage in Bihar. Nalanda district has also witnessed severe destruction. Embankments of ponds, reservoirs and rivers have been badly damaged. Several roads and buildings of

[Shri Vijoy Kumar Yadav]

schools have been completely damaged. Loans, fertilisers and seeds for farmers are not being arranged for the rabi crops.

In view of the damage caused by the floods in Nalanda district Central Government should give adequate financial assistance for arranging loans, seeds and fertilisers for farmers for sowing rabi crops.

[English]

SHRI SURESH KURUP (Kottayam) : I request that the following may be included in the next week's agenda :

An agreement has been signed by the United States and the Indian Deptt. of Biotechnology regarding the joint vaccine action programme. Many senior scientists of the country including the Director General of ICMR have already expressed their displeasure about this move. The project gives freedom to the US Scientists to conduct in this country field trials of bio-engineered vaccines which they would find difficult to test in America. Under the five year project, United States is to test vaccines against Diarrhoeal disease, Rabies, Pneumonia and Whooping Cough and new areas of cooperation will be identified as the project gets along. This agreement makes available to United States enormous epidemiological data that will be collected as part of the vaccine trials. Sample of blood, sera and cells will give the details about the genetic make up of the population and can be useful in biological warfare. According to some Indian Scientists, the genetic rabies vaccine proposed to be tested here is similar to the controversial vaccine unsuccessfully sought to be tested on cattle in Argentina last year. When the Argentinian Government came to know about the trials, it asked the Winter Institute of US to wind up the experiment and ordered all the inoculated animals killed to prevent the escape of virus into the environment. The project grant agreement says India cannot hire consultants professionals or buy equipment or materials without written approval from US agency for International Development. Considering the serious implications of this treaty and the apprehensions expressed by various top scientists the matter needs to be discussed in the House.

SHRI S.G. GOLAP (Thane) : The following matter may be included in the agenda for the next week.

The Kalyan, Ambarnath, Badlapur, Dombivali, Ulhasnagar and Bhainder have become parts of Bombay. They are dependent wholly on Bombay for all purposes.

The present STD services between Kalyan and Bombay are not satisfactory on account of shortage of channels made available between Kalyan and Bombay. At present only 25 channels are working and only if the number of channels is increased to 100, this service may improve. Basically if this is not possible, for better communication facilities it is necessary that Kalyan Municipal Corpn. together with Ulhasnagar and Bhainder be included in Bombay Telephone Nigam for all purposes.

It is a fact that New Bombay area and Thana Corpn. is already included in Bombay Telephone Nigam and therefore it has become quite essential to also include adjacent area which is fully occupied by industrial area.

It is a fact that in Kalyan Complex extent Ulhasnagar National STD facilities are not available and if it is included in Bombay Nigam, National STD facility can also be made available to this main industrial belt.

Deptt. of Communications should include Kalyan Complex area and Bhainder area in Bombay Telephone Nigam.

SHRI CHINTAMANI JENA (Balasore) : I submit the following subject be included in the next week's business.

The Hindi teachers are appointed by the States under Category 'C' to teach Hindi in schools and colleges for which 50% of their salary are borne by the Centre. There are two such schemes in which these Hindi teachers are appointed. The Hindi teachers who are appointed in the plan scheme are not being paid their salaries for months together, in some cases more than one year, due to non-availability of central aid to the concerned 'C' category States and thousands of such poor Hindi teachers are suffering. In Non-Plan scheme also, the Centre is not allotting funds of their shares of 50% regularly to those 'C' category states and therefore the Hindi teachers appointed by the States in Non-Plan scheme, are suffering to a great extent. Besides these Hindi teachers are not declared as regular Government servants and

the posts are not declared as permanent. The benefits available to Government servant are not available to them.

\*SHRI ANADI CHARAN DAS (Jaipur) : The following matter may be included in the next week's business.

As enshrined in the Preamble of our Constitution, India is a sovereign, democratic and socialistic Republic. But many unjust and undemocratic things are taking place in the country. As a result of growing nepotism, exploitation and rampant corruption at every sphere, the poor people are not getting justice. The rich people are getting the benefit and therefore they are getting richer whereas the poor people are getting poorer. The capitalists are amassing wealth day by day. The Harijans are being exploited by the money lenders as well as by the unemployment among the educated class is mounting. In many causes all the members of the family are getting employment whereas there are families where none is employed and they do not get even one square meal a day. Therefore, this growing income disparity among the people should be removed and necessary reforms should be made in our administrative set up.

As such I request that this matter may be included for discussion in the next week's agenda.

SHRIMATI SHEILA DIKSHIT : Sir, I have heard the submissions made by the Hon. Members and we will try to adjust as much as possible.

12.17 hrs.

**SUPPLEMENTARY DEMANDS FOR GRANTS (GENERAL), 1987-88**

—Contd.

[English]

MR. DEPUTY SPEAKER : Now the House will take up further discussion and voting on the Supplementary Demands for Grants in respect of the Budget (General) for 1987-88 and also further discussion on cut motions moved on 2nd December, 1987. Kumari Mamata Banerjee to continue her speech.

\*The speech was originally delivered in Oriya.

[Translation]

KUMARI MAMATA BANERJEE (Jadavpur) : The hon. Minister in the Department of Public Grievances who is sitting here, should pay attention to the points raised by me yesterday. Nowadays bureaucratic are being vested with more powers, as a result thereof they have become more powerful. On the other hand, we the representatives of the people are losing power. Under Rule 20, which requires to be modified bureaucrats have been given wide powers so some other arrangements are required to be made ensuring that the department will give priority to any difficulty of their employees brought to the notice of the Government by us. It should be given some import-and. Otherwise under Rule 20, senior bureaucrats will threaten us, then how we will work. Our salary is getting thinner and thinner than that of bureaucrats, of course, we are not so interested in salary. We will work without salary even, because, our moto is to serve the people. I request the hon. Minister to make a statement in this regard. You are here. You should say something.

If an official approaches us for redressal of his grievances and we also want to help him, he is chargesheeted for approaching us and warning letter is served to him. I got an opportunity to read one such letter yesterday. Your Ministry should treat our letters as confidential. Otherwise what for we are here, if we become a silent spectator to the grievances of the people. We have not come here to sit idle.

[English]

I request the hon. Minister to make a statement. It is a very serious issue. You must make a statement just now.

THE MINISTER OF STATE IN THE DEPARTMENT OF EXPENDITURE IN THE MINISTRY OF FINANCE (SHRI B.K. GADHVI) : Sir, although I wanted to reply to this grievance by the hon. Members let me make it very clear that so far as the grievances of the people are concerned the MPs can take up the cause of grievance of anybody and can write to the Ministry. Only the rule is that if any Government employee wants to further his personal position or for personal grievance he approaches and MP there is rule but in your case